

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH (COURT – II)**

**Item No.112**

**CA No. 201/2017**

**CA No. 201/2018**

**IA No.819/2023**

**820/23, 1875/22, 1876/22, 375/23**

**376/23, 336/21, 2926/23, 1949/23**

**2911/23, 2912/23**

**In**

**CP (IB) No. 06/Chd/Chd/2017  
(Admitted)**

**IN THE MATTER OF:**

Hind Motors India Ltd.

...Petitioner

**Under Section : 10, IBC 2016 & Sec 43(1)  
r/w Sec 44(1) & 60(5),  
Rules 11 of NCLT, 2016**

**Order delivered on 23.01.2024**

**CORAM:**

**DR. PSN PRASAD,  
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Respondent No. 1- Liquidator : Mr. kamal Satija, Advocate  
in IA No. 336/2021.**

**For the Applicant in IA Nos. : Mr. Aalok Jagga with Mr.  
336/2021 & 1875/2022 A.P.S. Madaan, Advocates**

**For the Respondent No.3 in IA No. : Mr. Deepankur Sharma with Mr.  
336/2022 Shailender Kashyap, Advocates**

**ORDER**

**CA No. 201/2017, CA No. 201/2018, IA No.819/2023, 820/23, 1875/22, 1876/22,  
375/23, 376/23, 336/21, 2926/23, 1949/23, 2911/23, 2912/23**

Heard the submissions made by the counsels present at the time of hearing of the matter. Upon hearing the submissions made by the counsels and with the consent mamta

23.01.2024

of counsels, the matter is now fixed to 05.02.2024. The counsels are directed to bring a convenient flow chart of the IAs and their interlinkage. Interim orders passed in the matter, if any, shall continue till the next date of hearing. Let this matter be posted on 5.02.2024.

**Sd/-**  
**(DR. PSN PRASAD)**  
**MEMBER (J)**

**Sd/-**  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

mamta

23.01.2024